

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 8382/Del/2019
Assessment year 2012-13**

Shri Ashok Kumar Taneja, 113-A, New Colony, Gurgaon, Haryana – 122001 (PAN: ACQPT9723R)	vs	Income Tax Officer, Ward 23(2), New Delhi.
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Ms Rinku Singh, Sr. DR**

**Date of hearing : 04.12.2020
Date of pronouncement : 04.12.2020**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned CIT(A)-XXV, New Delhi dated 27.08.2019 pertains to assessment year 2012-13.

2. The assessee, vide his letter, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating

to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 4th December, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar